

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

OA No. 060/01069/2014

Date of decision- 23.01.2015

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)  
HON'BLE MRS. RAJWANT SANDHU, MEMBER (A)**

Surinder Singh s/o Late Sh. Malwa Ram, aged about 61 years, r/o House No.2001, Sector 28, Chandigarh, Ex. Junior Assistant, Depot No.III, CTU, Chandigarh.

**...APPLICANT**

**BY ADVOCATE :** Sh. K.C. Choudhary.

**VERSUS**

1. Union Territory Chandigarh, through Home Secretary-cum-Secretary Transport, U.T. Secretariat, Sector 9/D, Chandigarh.
2. Divisional Manager-cum-Director Transport, Union Territory, Chandigarh, Industrial Area, Phase-I, U.T. Chandigarh.
3. General Manager, Chandigarh Transport Undertaking, Depot No.III, Sector 25, U.T. Chandigarh.

**...RESPONDENTS**

**BY ADVOCATE:** Sh. H.S. Sullar, proxy for Sh. Aseem Rai.

**ORDER (ORAL)**

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J):-**

With the consent of both the parties, the matter is taken up for hearing at the admission stage, itself.

2. By means of the present Original Application, the applicant has sought following relief:-

"8(i) The impugned order dated 21.08.2001, 06.05.2009, 29.06.2004, 29.01.2007 and 03.10.2012 passed by the respondents being illegal and in violation of principles of natural justice and to direct the respondents to pay him full salary for the suspension period from 21.08.2001 to 31.10.2002 and further salary for the intervening period between dismissal and the retirement i.e. from 29.06.2004 to 01.02.2007 and stoppage of time pay scale for five years with all the consequential benefits and re-fix his salary with all the arrears of salary etc."

3. The learned counsel for the applicant stated that he would be satisfied if the OA is disposed of with a direction to the respondents to decide the appeal of the applicant within a time bound manner.

4. Sh. H.S. Sullar, proxy for Sh. Aseem Rai, learned counsel for the respondents has produced a copy of order No.33/12-CTU-(R&J)/2014/231, dated 08.01.2015 passed by the Appellate Authority vide which the appeal stands disposed of and in that view of the matter, the OA stands disposed of as infructuous, with liberty to the applicant to pose a challenge the appellate order on original side if so advised, as per rules and law.



**(RAJWANT SANDHU)**  
**MEMBER (A)**



**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**Dated: 23.01.2015.**

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